

KOTAK FIRE SECURE**ADD ON COVER WORDINGS****MERGER AND ACQUISITION**

Subject to the limits of liability set forth in Declarations, this policy automatically covers the Insured's interest in newly acquired property, as is otherwise covered by this policy, whether acquired through merger, acquisition or otherwise. The Insured agrees to report, within sixty (60) days of the interest being known to the Insured, newly acquired interest up to the limit as specified in the Policy Schedule. In the event of failure of the Insured to report newly acquired interest to the Company within sixty (60) days, as specified herein, the Company shall not be liable for more than the limit as specified in the Schedule in the event of loss occurrence covered by this policy, with respect to said interest.

Subject otherwise to the terms, conditions and exceptions/exclusions of the Policy.

UIN: IRDAN152CP0011V01201920/A0207V01201920